


PUBLIC NOTICE

**ARCHITECTURAL COMPETITION FOR REVITALIZATION/ REDEVELOPMENT OF
PUNJAB AND HARYANA HIGH COURT.**

Reference advertisement dated 15th March, 2014 regarding participation in "Architectural Competition for Holistic Development of the High Court", to augment present and future requirements of the Punjab & Haryana High Court for the next twenty years. The last date for submission of proposals/designs has been extended till 15th April, 2014. For further details kindly visit www.highcourtchd.gov.in or contact at Phone No. 0172-6607160 in the office of the Registrar General on any working day.


Registrar General
High Court of Punjab and Haryana
Chandigarh.

ARCHITECTURAL COMPETITION FOR REVITALIZATION/ REDEVELOPMENT OF PUNJAB AND HARYANA HIGH COURT.

The Registrar General of Punjab & Haryana High Court invites participation in an Architectural Competition for Holistic development of the High Court, to augment present and future requirements of the Punjab & Haryana High Court for the next twenty years.

The original building of Punjab and Haryana High Court, designed by Master Architect Le-Corbusier is recognized as an Architectural monument par excellence. The High Court building however is under extreme pressure due to increasing litigation necessitating increase in Court rooms, office accommodation, facilities for litigants, Bar Association etc. Therefore, the project entails sensitive intervention within the Heritage precinct (being nominated for UNESCO world heritage status) to ensure that the additional Built environment does not interfere with the Heritage precinct but meets necessary requirements of the High Court. It should rather enhance its architectural ambience and value. The project is to be planned using modern technology adopting energy efficient measures to ensure its long term sustainability meeting all requirements for 3 star GRIHA rating development.

1.1. Scope of Work

The tentative scope of work of the project is as as under:

PRESENT TENTATIVE SPACE REQUIREMENT		
1	Judicial Branches	70000
2	General Branches	66000
3	Others	58000
4	For Corridors, Stairs, Toilets etc.	26000
5	20 Nos. Court Rooms and Chambers	30000
6	Offices of Advocate General Punjab & Haryana	10000
7	Lawyers' Chambers/Bar Room	30000
	TOTAL	2,90,000 Sq.ft. (Approx.)
ADDITIONAL SPACE REQUIREMENT		
1	Parking	3500-4000 Four Wheelers 2500-3000 Two Wheelers

The Architect is at liberty to define the quantum of

construction after analyzing in detail the existing development in and around this Building and the scope of work, which is befitting the precincts to ensure that the architectural ambience is not marred in any way. Holistic proposal must also ensure the functional efficiency of the existing infrastructure.

1.2 Eligibility

Reputed Architects having designed & executed at least three Public Buildings of similar magnitude. The proposal/designs shall be accompanied by a declaration giving proof of identity, signed by the proposer and giving complete particulars of the proposer and in case the proposer is a firm/company, the complete details of the partners/Board members etc. The proposal/designs shall be accompanied by complete particulars relating to previous experience of projects executed, under execution, the particulars of the nature of the project and its financial costs.

An "Architect" will mean any person who at the time of his application is registered with the Council of Architecture under the Architects Act 1972. If the application is made by a team, its leader shall be an "Architect" and where application is made by a firm/company, at least one functional Partner/Director but not an employee shall be the principal "Architect" registered with the Council of architecture, India.

The Architect/Architectural firm shall provide consultancy in terms of Structural Design, HVAC, Electrical, Public Health, Fire fighting services, Mechanical ventilation, Horticulture, Interiors etc. ensuring compliance with 3 star GRIHA rating aspects of such projects.

The Architect should also envision the quantum of the construction that can sustain in this critical composition meeting the overall objectives of the additional construction desired in the projected scope of work.

1.3 The proposal/designs shall be assessed by a Committee headed by Hon'ble the Chief Justice, Punjab and Haryana High Court, comprising of Hon'ble Chairman of the High Court Building Committee, the Adviser to the Administrator, U.T., Chandigarh, the Secretary, Department of Urban Planning,

Chandigarh Administration, the Chief Architect, Haryana and a member of the Chandigarh Heritage Conservation Committee.

The proposals/designs shall be forwarded to the Registrar, General, Punjab and Haryana High Court by hand or by post within three weeks of issuance of the advertisement. It is made clear that proposals/designs received after three weeks from publication of this advertisement shall not be entertained except with special permission of the Committee constituted to assess proposals/designs.

All drawings, documents, reports, photographs etc. shall be packed in a plain brown paper and sealed and shall bear the name of the applicant.

1.4 Timetable

Last date for receipt of proposals/designs - 15th April, 2014

Screening of proposals/designs - 12th May, 2014

Final decision - 26th May, 2014.

The period for screening and final decision can be extended by orders of the Committee.

1.5 The proposals shall be assessed in two phases:-(a) screening of proposals/designs, to be completed within three weeks of last date of receipt of proposals/designs; (b) proposals/designs that are shortlisted after screening shall be assessed once again and a final decision shall be taken, within three weeks. The applicant may be required to give a presentation to the Committee.

The applicants would be required to append a demand draft of Rs.10,000/- (Rupees ten thousand only) along with the proposal/designs as a non-refundable fee for participation in the abovesaid competition.

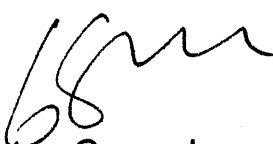
1.6 The submission of design shall be in the following format:-

1. All plans and accompanying documents and envelopes comprising an entry must bear on the top right hand a 1 c.m high six number of competitors' choice. No other symbol, motto or distinguishing mark will be placed on any part of the competition entry. The design and the documents of each competitor shall be dispatched in a single

packed envelope.

2. Each design must be accompanied by a declaration / proof of identity signed by the proposer or joint proposers and enclosed in an envelope. Each proposer must be prepared to satisfy the Committee that he is the bona-fide author of the design he has submitted.
3. Receipt with date and time of submission of proposals/designs will be issued by the Registrar General.

For any assistance/query and for the copies of the layout plan, kindly contact the Registrar General, High Court of Punjab and Haryana, Chandigarh.



Registrar General
High Court of Punjab and Haryana
Chandigarh.